FORM B
PUBLIC ANNOUNCEMENT
[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

S. No	Particulars	Details
1	Name of corporate debtor	Spectacular Media Marketing Private Limited
2	Date of incorporation of corporate debtor	08.09.2010
3	Authority under which corporate debtor is incorporated/ registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4	Corporate identity number / limited liability identification number of corporate	U74300DL2010PTC207992
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 403, Prabhat Kiran, 17, Rajendra Place, New Delhi-110008, India
6	Date of closure of Insolvency Resolution Process	07.12.2020
7	Liquidation Commencement date of Corporate Debtor	07.12.2020
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name – Mohd Nazim Khan Registration No. IBBI/IPA-002/IP-N00076 /2017-18/10207 Tel: +91-11- 45095230
9	Address and e-mail of the liquidator, as registered with the Board	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mnkassociates.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: 1. nazim@mnkassociates.com; 2. Spectacularmediamarketing.cirp@gmail.com
11	Last date for submission of claims	06th January, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench III has ordered the commencement of liquidation of Spectacular Media Marketing Private Limited on 07th December, 2020.

Nazim

The stakeholders of Spectacular Media Marketing Private Limited are hereby called upon to submit a proof of their claims or update their claims on or before 06th January, 2021 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Nazim

Date: 09th December, 2020
Place: New Delhi

Mohd Nazim Khan
(Liquidator)

PUBLIC NOTICE

EMERGING INDIA VALUE ADVISORS LLP (LLPIN AAU-4813)
Address: A-4, Basement, Lajpat Nagar III, New Delhi-110024
Pursuant to Rule 17 of LLP Rules 2009

Notice is hereby given that above said LLP intends to change its registered office from Delhi to Haryana. Any person whose right or interest is affected can intimate within 21 days of this notice.

New Address: Plot No. 277, Sector-15, Faridabad, Haryana 121007
For further details contact: info@eiva.in

For Emerging India Value Advisors LLP
PARTNER : NEW DELHI
DATED: 09.12.2020

SOUTH EAST CENTRAL RAILWAY

TENDER FOR GREEN BELT CERTIFICATION

E-Tender Notice No.:WRS-RE-15-2020-21, Date : 03.12.2020. **Name of the Work:** Implementation of Lean Six Sigma Green Belt Certification at Wagon Repair Shop Raipur. **Approximate Tender Value:** ₹ 6,18,320/- (₹ Six Lakh Eighteen Thousand Three Hundred Twenty Only) including GST. **Quantity and Contractual Period:** As per annexure enclosed, for a period of 06 (Six) Months. **Earnest Money:** ₹ 12,400.00 (₹ Twelve Thousand Four Hundred Only). **Cost of Tender Form:** ₹ 2,000/- (₹ Two Thousand Only). **Tender Closing Date & Time:** 01.01.2021 at 16.30 hours. **Bidding Start Date:** 18.12.2020. **Eligibility Criteria:** Can be seen on website. Manual tender shall not be accepted. The details of the tender are available on our website: www.ireps.gov.in

Dy. CME-I/WRS/ Raipur.
PR/R/WRS/IP/119

South East Central Railway

Classifieds

Public Notice

BE KNOWN TO ALL that my client Smt. Saloni Sardana wife of Ayush Sardana Riserent of I-937, Tower-I Gaur Sportswood sector-79 Noida, District Gautam Buddha Nagar have severed all her relations with her Brother namely Shri Sahil Gulati and his wife Smt. Vineet Thukral, Alese Nidhi henceforth my client hereby debar/disown. In future my client has no relation with her Brother Sahil Gulati and his legal heirs. Anyone dealing with them, shall doing at his/her own cost/risk and consequences and my client shall not be responsible for their acts and deals in my manner whatsoever.

Ramesh Chand Parbhakar
ADVOCATE

Public Notice

BE KNOWN TO ALL that my client Rajpal Choudhery S/o Mukhtiyar Singh R/o 1130 Sadarpur colony sector-45 Noida, District Gautam Buddha Nagar have sevred all her relations with her son's Narendra Kumar & Manoj Kumar and his wife's Punam devi & Renu] henceforth my client hereby debar/disown.from movable or Immovable property In future my client has no relation with Son's or his wife's and his legal heirs. Anyone dealing with them, shall doing at his/her own cost/risk and consequences and my client shall not be responsible for their acts and deals in my manner whatsoever.

Ramesh Chand Parbhakar
ADVOCATE

इंडियन बैंक Indian Bank — इलाहाबाद ALLAHABAD

1087C, Puran Enclave, Sector-28, Faridabad,
Phone : 0129-2500177 E-mail : be.oldfaridabad@allahabadbank.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

[UNDER RULE-8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

Where as The undersigned being the authorized officer of the Indian Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act.2002 (Act No.54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **28.02.2020** calling upon the borrowers **Shri Devi Singh S/o Sh. Pohop Singh and Sh. Akash Tewatia S/o Sh. Devi Singh residing at H. No. 115, ward No. 02, Fazalpur (Nayagaon) Janauli Road, Palwal, Haryana** to repay the amount mentioned in the notice being **Rs.56,60,031/-(Rupees Fifty Six lacs Sixty Thousand Thirty One only)** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules, on this **09th day of December of the year 2020.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs.56,60,031/-(Rupees Fifty Six lacs Sixty Thousand Thirty One only)and interest thereon.**

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the parts and parcels of Residential House Property ID No. Temp 7846 measuring 13 marla (400 Square Yards) consisting in Rect. No. 16 Killa No. 7(4-0), Situated at Fazalpur (Nayagaon) Janauli Road, Palwal, in the name of Sh. Aakash Tewatia S/o Sh. Devi Singh Bounded as : On the north by : Gali 16' wide, On the South by : house of Shri Rajender (Master), On th East by : Januali Road, On the West by : Composite property of Rajesh Rani.

DATE: 09.12.2020, PLACE: OLD FARIDABAD AUTHORIZED OFFICER, ALLAHABAD BANK

pnb पंजाब नैशनल बैंक punjab national bank

...भरोसे का प्रतीक (A GOVERNMENT OF INDIA UNDERTAKING) ...the name you can BANK upon!

CIRCLE SASTRA – GHAZIABAD
IIND FLOOR, KJ 13 KAVI NAGAR GHAZIABAD – 201002, U.P EMAIL : CS8228@PNB.CO.IN.

POSSESSION NOTICE [RULE 8 (1)]

Whereas the undersigned being the authorized officer of the Punjab National Bank, BO: Loha Mandi, Ghaziabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein after referred to as the "said Act") and in Exercise of Powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **30.10.2017** calling upon the borrower **Sh. Gurvinder Laute s/o Hakim Singh & Guarantor Surendra Singh Laute s/o Hakim Singh (A/c No. 613300NC00002345)** to repay the amount mentioned in the notice being **Rs. 22,73,959.00/- (Rupees Twenty Two Lacs Seventy Three Thousand Nine Hundred Fifty Nine Only) (including interest upto 30.09.2017)** with further interest thereon until payment in full, within 60 days from the date of receipt of the said notice, under section 13(2) of the said act.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor/ mortgagor and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Section 13(4) of the said act, read with Rule 8 of the said Rules on this **8th day of December ,2020.**

The borrower/ guarantor/ mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the said property will be subject of the charge of the Punjab National Bank for an amount of **Rs. 22,73,959.00/- (Rupees Twenty Two Lacs Seventy Three Thousand Nine Hundred Fifty Nine Only) (including interest upto 30.09.2017)** with further interest thereon until payment in full:

DESCRIPTION OF THE IMMOVABLE PROPERTY

Em : Res. House no. 316, 1st floor, (with roof right) Khasra no.515 having total area 183.66 sqm covered area 27.87 sq mtr. At , moh. Ramgarh, Gali No. 1, patel Marg, Village Bojha Pargana Loni , Tehsil and District Ghaziabad in the name of Sh. Gurvinder Laute with in Sub Register III Ghaziabad Direction : North : Rasta 12' wide, East : Property Gurbaksh Singh, South : Jute Mill, West : Jute Mill

Place : Ghaziabad, Date : 08.12.2020 Authorised Officer/Chief Manager, Punjab National Bank

pnb पंजाब नैशनल बैंक punjab national bank

...भरोसे का प्रतीक (A GOVERNMENT OF INDIA UNDERTAKING) ...the name you can BANK upon!

CIRCLE SASTRA – GHAZIABAD
IIND FLOOR, KJ 13 KAVI NAGAR GHAZIABAD – 201002, U.P EMAIL : CS8228@PNB.CO.IN.

POSSESSION NOTICE [RULE 8 (1)]

Whereas the undersigned being the authorized officer of the Punjab National Bank, BO: Kaushambi, Ghaziabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein after referred to as the "said Act") and in Exercise of Powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **31.07.2020** calling upon the borrower **M/s Vistaar Communication Proprietor Sh. Ramendra Singh (A/C No. 3000008700000596) and guarantor Smt Ajita Singh** to repay the amount mentioned in the notice being **Rs. 87,17,357.41/-(Rupees Eighty Seven Lacs Seventeen Thousand Three Hundred Fifty Seven and Forty One Paise Only) (including interest upto 31.03.2020)** with further interest thereon until payment in full, within 60 days from the date of receipt of the said notice, under section 13(2) of the said act.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor/ mortgagor and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Section 13(4) of the said act, read with Rule 8 of the said Rules on this **07th day of December ,2020.**

The borrower/ guarantor/ mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the said property will be subject of the charge of the Punjab National Bank for an amount of **Rs. 87,17,357.41/-(Rupees Eighty Seven Lacs Seventeen Thousand Three Hundred Fifty Seven and Forty One Paise Only) (including interest upto 31.03.2020)** with further interest thereon until payment in full:

DESCRIPTION OF THE IMMOVABLE PROPERTY

Em : IP situated at H. No. 697, Old No. 5/171, Area admeasuring 158.5 sq. yds., Mohalla Santpura, Modi Nagar, Pargana Jalalabad, Tehsil Modi Nagar, Distt. Ghaziabad, UP registered in the name of Smt. Ajita Singh

Place : Ghaziabad, Date : 08.12.2020 Authorised Officer/Chief Manager, Punjab National Bank

PUBLIC NOTICE

General public is hereby informed that our client, **M/s. Muthoot Finance Ltd. (GSTIN 32AABCT0343B1Z7), Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi - 682018, Kerala, India CIN: L65910KL1997PLC011300, Ph: +91 484-2396478, 2394712, Fax: +91 484-2396506 mails@muthootgroup.com, www.muthootfinance.com** is conducting Auction of ornaments (**NPA** accounts for the period up to **31.12.2018**), pledged in its favour, by the defaulting Borrowers, as detailed hereunder. All those interested may participate.

First Auction Date: 19.12.2020

Patna - Hanuman Nagar: MSL-5359, **Patna - Anishabad:** MSL-10212, **Patna - Kurji :** MSL-2353

Second Auction Date: 21.12.2020, Auction Centre: First Floor, Kumar Complex, Khajpura, P.O. B.V College, Thana – Raja Bazar, Patna – 800014

First Auction Date: 19.12.2020

Buxar - (Bi): MSL-972, 2567, 2661

Second Auction Date: 22.12.2020, Auction Centre: Muthoot Finance Limited, First Floor, PP Road, Above HDFC Bank, Buxar, Bihar-802101

The auctions in respect of the loan accounts shown under the branch head will be conducted at the respective branches.

However, please note that in case the auction does not get completed on the given date(s), then in that event the auction in respect thereto shall be conducted/continued on **Second Auction Date** at the **given Auction Centre,** and further in case the said ornaments are still not successfully auctioned on these dates then such auction shall be continued on subsequent days thereafter, at this same venue. No further notices shall be issued in this respect.

Kohli & Sobti, Advocates,
A 59A, First Floor, Lajpat Nagar-II, New Delhi - 110024

Note: Customers can release their pledged ornaments before the scheduled auction date, against payment of dues of our client. Customer can also contact Email ID: auctiondelhi@muthootgroup.com or Call at 7834886464, 7994452461.

CORPORATE MERCHANT BANKERS LIMITED

CIN: L74899DL1994PLC061107
Regd. Off. : UG-24, Vishwadeep Tower, District Centre, Janak Puri New Delhi - 110058
Corp. Off.: 8-2-293/BE. Plot No.32, Navanirman Nagar Jubilee Hills,Hyderabad , Telangana 500033
Email ID:cmbldelhi@gmail.com, Ph. No. 011-656382244, Website: www.cmbl.co.in

NOTICE

Notice is hereby given that the 26th Annual General Meeting of Corporate Merchant Bankers Limited will be held on Thursday 31st December 2020, at 10:00 A.M. at UG-24, Vishwadeep Tower, District Center, Janakpuri, New Delhi, to transact business, as set out in Notice convening the AGM.

The Annual Report for the financial Year 2019-20, including the notice of convening AGM, Attendance Slip, Proxy form etc has already been dispatched through permitted route on Wednesday 9th December 2020.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015,the Company is providing electronic voting (Remote e-voting) facility to the members to enable them to cast their votes electronically. Accordingly, the items of business given in the Notice of AGM may be transacted through electronic voting facilities provided by the Central Depository Services(India) Limited("CDSL").

1. E-voting commences on 28th December 2020 at 9:00 A.M. and will end at 30th December 2020 at 5:00 P.M. and at the end of e-voting period, the facility shall forthwith be blocked. During this period shareholder of Company, may cast their vote electronically. The e-voting module shall be disabled for voting thereafter. Once the vote on a resolution is casted by the shareholders, the shareholder shall not allowed to change it subsequently.
2. Any person, who acquires shares of the Company and become members of the Company after dispatch of AGM notice and holding shares as on cut-off date i.e Thursday 24th December 2020 may obtain the login ID and password by sending request at helpdesk.evoting@cdslindia.com
3. Members please note that, remote e-voting shall not be allowed beyond 5.00 pm on 30th December 2020.
4. Members may note that- a) the facility for e-voting through ballot paper shall be made available at the AGM and the members attending the meeting who have not casted their vote by remote e- voting shall be able to exercise their rights at the meeting through ballot paper; b) A member may participate in the AGM even after exercising his right to vote through remote e- voting but shall not be allowed to vote at the AGM.
5. A person, whose name is recorded in the register of Members or in the register of Beneficial owners maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM through ballot paper.
6. The Notice of 26th AGM is also available on http://www.evotingindia.com.
7. In case of any queries, you may refer to Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Download sections of http://www.evoting.com or contact CDSL at their toll free no. 1800-200-5533 or Email ID: helpdesk.evoting@cdslindia.com.

Book closure:

Notice is hereby further given that pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Shares Transfer Books of the Company will remain closed from Friday 25th December 2020 to Thursday 31st December 2020 (both days inclusive), for the purpose of the 26th AGM of the Company.

By order of the Board
For Corporate Merchant Bankers Limited
Sd/-
Parne Venkateshwar Reddy
Director (DIN : 06446233)

Date : December 9th 2020
Place : New Delhi

FORM B

PUBLIC ANNOUNCEMENT

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

S. No	Particulars	Details
1	Name of corporate debtor	Spectacular Media Marketing Private Limited
2	Date of incorporation of corporate debtor	08.09.2010
3	Authority under which corporate debtor is incorporated/ registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4	Corporate identity number / limited liability identification number of corporate	U74300DL2010PTC207992
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 403, Prabhat Kiran, 17, Rajendra Place, New Delhi-110008, India
6	Date of closure of Insolvency Resolution Process	07.12.2020
7	Liquidation Commencement date of Corporate Debtor	07.12.2020
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name – Mohd Nazim Khan Registration No. IBBI/IPA-002/IP-N00076 /2017-18/10207 Tel: +91-11- 45095230
9	Address and e-mail of the liquidator, as registered with the Board	Address -G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mnkassociates.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address-G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: 1. nazim@mnkassociates.com; 2. Spectacularmediamarketing.cirp@gmail.com
11	Last date for submission of claims	06th January, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench III has ordered the commencement of liquidation of Spectacular Media Marketing Private Limited on 07th December, 2020.

The stakeholders of Spectacular Media Marketing Private Limited are hereby called upon to submit a proof of their claims or update their claims on or before 06th January, 2021 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mohd Nazim Khan
(Liquidator)

Date : 09th December, 2020
Place : New Delhi

PUBLIC NOTICE

General public is hereby informed that our client, **M/s. Muthoot Finance Ltd. (GSTIN 32AABCT0343B1Z7), Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi - 682018, Kerala, India CIN: L65910KL1997PLC011300, Ph: +91 484-2396478, 2394712, Fax: +91 484-2396506 mails@muthootgroup.com, www.muthootfinance.com** is conducting Auction of ornaments (**NPA** accounts for the period up to **31.12.2018**), pledged in its favour, by the defaulting Borrowers, as detailed hereunder. All those interested may participate.

First Auction Date: 18.12.2020

Roorkee - Ramnagar-II: MGL-773

Second Auction Date: 19.12.2020, Auction Centre: Muthoot Finance Ltd., First Floor, Plot No. 02, Above Anchal Cloth Emporium, Near Shri Chandra Charya Chowk, New Haridwar - 249402

First Auction Date: 18.12.2020

Kotdwara-(UT): MSL-10409, MUL-15, 155, 193, 297, 380, 526, 530, 577, 635, 737, 773, 782, 783, 1216, 1275, 1354, 1537, 1587, 1749, 1815, 1829, 1831, 1834, 1856, 1878, 1955, 1970, 1990, 2009, 2021, 2038, 2047, 2096, 2105, 2108, 2169, 2187, 2188, 2195, 2308, 2367

Second Auction Date: 21.12.2020, Auction Centre: Muthoot Finance Ltd., Above Andhra Bank, Jhanda Chowk, Kotdwara - 246149

First Auction Date: 18.12.2020

Bazpur-(UT): MUL-2689, **Sitarganj (UT):** MUL-1227, 1305, 1457, **Gadarpur - (UT):** MUL-158, **Kashipur -(Uk):** MAL-1230

Second Auction Date: 22.12.2020, Auction Centre: Muthoot Finance Limited 1st Floor Plot No. 2, Above Andra Bank, Avas Vikas Rudrapur, Uttarakhand - 263153

First Auction Date: 18.12.2020

Ram Nagar (UT): MUL-464

Second Auction Date: 23.12.2020, Auction Centre: First Floor, "Guru Gobind Singh Tower", Nainital Road, Tikonia, Haldwani, Distt. Nainital, Uttarakhand - 263141

The auctions in respect of the loan accounts shown under the branch head will be conducted at the respective branches.

However, please note that in case the auction does not get completed on the given date(s), then in that event the auction in respect thereto shall be conducted/continued on **Second Auction Date** at the **given Auction Centre,** and further in case the said ornaments are still not successfully auctioned on these dates then such auction shall be continued on subsequent days thereafter, at this same venue. No further notices shall be issued in this respect.

Kohli & Sobti, Advocates,
A 59A, First Floor, Lajpat Nagar-II, New Delhi - 110024

Note: Customers can release their pledged ornaments before the scheduled auction date, against payment of dues of our client. Customer can also contact Email ID: auctiondelhi@muthootgroup.com or Call at 7834886464, 7994452461.

GOVERNMENT OF JAMMU & KASHMIR

DIRECTORATE OF FORENSIC SCIENCE LABORATORY, J&K, JAMMU

Phone/Fax No. 0191-2435249, E-mail: dirfsljk@jkpolice.gov.in

e-NIT No. 01 of 2020 Dated: 02.12.2020

For and on Behalf of the Lt. Governor, UT of J&K, e-Tenders in two Cover System (Technical and Financial are invited from the reputed Indian or Foreign Original Manufacturers (having their sale and Service offices in India) or their Authorized Dealers (specially authorized to bid against this tender) for supply and commissioning of "24 Capillary Genetic Analyzer" as detailed in the complete e-NIT/Bid Document. The Standard Bid Document and BOQ with detailed specifications can be viewed and downloaded from the J&K Government's Tendering Portal **jktenders.gov.in**. The tender details are as mentioned below:

1	Date of issue of the tender Notice	02.12.2020
2	Date of Start of download of Bid Document	03.12.2020 from 10.30 A.M.
3	Online Clarification Start Date	From 04.12.2020 (10.00 A.M.) to 08.12.2020 (upto 4.30 P.M.)
4	Date of Pre Bid Meeting	09.12.2020 at 3.00 P.M. in the Office of Director, FSL, J&K, Jammu
5	Online Bid Submission Start Date	10.12.2020 at 12.00 Noon
6	Online Bid Submission End Date	26.12.2020 till 4.00 P.M.
7	Date and Time of Opening of Technical Bids	28.12.2020 at. 2.00 P.M. in the Office of Director, FSL, J&K, Jammu
8.	Date of Opening of Financial Bids	Shall be communicated after the opening and evaluation of technical bids of the successful Bidder.

The proposed bidders may go through the detailed tender documents hosted at aforementioned portal.

Sd/-
Director,
Forensic Science Laboratory, J&K, Jammu

No. DFSL/Acctts/e-Tender/2020/1415-18
Dated: 02.12.2020 DIP/J-8269/20

Brahmaputra Infrastructure Limited

CIN: L55204DL1998 PLC095933
Registered Office: Brahmaputra House, A-7, Mahipalpur (NH-8 Crossing), New Delhi- 110037
Tel. No.: 91-11-42290200(50 Lines), **Fax:** 91-11-41687880, 26787068
Email: cs@brahmaputragroup.com, **Web:** www.brahmaputragroup.com

NOTICE OF 22nd ANNUAL GENERAL MEETING, REMOTE E-VOTING AND BOOK CLOSURE

Notice is hereby given that:

1. This is to inform you that 22nd Annual General Meeting (AGM) of the Company will be held on Wednesday, December 30, 2020 at 12:00 Noon (IST) through Video Conferencing (VC')/ Other Audio Visual Means ('OVAM') in compliance with the applicable provisions of the Companies Act,2013 and the rules made there under (the 'Act'), provisions of the Securities Exchange Board Of India (Listing Obligations and Obligations Requirement) Regulations , 2015 ("Listing Regulations") and provisions of General Circular No.20/2020 dated May 5, 2020 read with Circular No. 14/2020 dated April 8,2020 and Circular No. 17/2020 dated April 13,2020 and all other applicable provision issued by the Ministry of corporate Affairs, Government of India ('MCA') read with the Circular No. SEBI/HO/CFD/MDI/CIR/P/2020/79 dated May 12, 2020 issued by the Securities and Exchange Board of India ("SEBI") to transact the Business, as set out in the Notice of the AGM (AGM Notice) without the physical presence of the Shareholders at a common venue. The proceedings of the AGM shall be deemed to be conducted at the Registered office of the company which shall be the deemed Venue of the AGM.
2. Electronic copies of the Notice of the AGM and Annual Report for financial year 2019-20 have been sent to all the Members whose emailIDs are registered with the Registrar and Share Transfer Agent/ Depository Participant(s). These documents are also available on the website of the Company at www.brahmaputragroup.com. The Notice of AGM and Annual Report for financial year 2019-20 have been sent to all other Members at their registered address in the permitted mode.
3. Members holding shares either in physical form and dematerialised form, as on the cut-off date (October 30, 2020), may cast their vote electronically on the business as set forth in the Notice of AGM through electronic voting system of Link Intime India Private Limited ("LIIPL") from a place other than venue of the AGM ("remote e-voting"). All members are informed that:
   - I. The remote e-voting shall commence on December 27, 2020 (09:00 A.M. IST);
   - II. The remote e-voting shall end on December 29, 2020 (05:00 P.M. IST);
   - III. E-voting by electronic mode shall not be allowed beyond 05:00 P.M. IST on December 29, 2020;
   - IV. Any person who acquires shares of the Company and becomes a member of the Company after dispatch of Notice of the AGM and holding shares as on the cut-off date i.e. December 23, 2020 may obtain the login ID and password be sending a request at insta.vote@linkintime.co.in. However, if a person is already registered with LIIPL for e-voting then existing user ID and password can be used for casting vote;
   - V. Members may note that : a) The remote e-voting module shall be disabled by LIIPL beyond 05:00 P.M. IST on December 29, 2020 and once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently; b) The facility for voting shall be made available at the venue of AGM; c) The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again; and
   - VI. The Notice of AGM is available on the Company's website: www.Brahmaputragroup.com, LIIPL website instavote.linkintime.co.in and also and BSE Limited at www.bseindia.com.
   - VI. In case of queries In case you have any queries or issues regarding remote e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to insta.vote@linkintime.co.in
   - VII. The contact details of official responsible to address grievances connected with remote e-voting are Phone No. 022-49186000 or write an email to insta.vote@linkintime.co.in .
4. Pursuant to Section 91 of the Companies Act, 2013 read with rules thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 24th day of December, 2020 to 30th day of December, 2020 (both days inclusive).

For Brahmaputra Infrastructure Limited
Sd/-
Raktim Acharjee
(Whole Time Director)
Din : 06722166

Date : December 08, 2020
Place : New Delhi

SALE NOTICE

NAVRAN ADVANCED NANOPRODUCTS DEVELOPMENT INTERNATIONAL PVT. LTD.

(In Liquidation)
Liquidator: Mr. Mohit Chawla
Liquidator Address: SCO 2935-36, Sector 22-C, Chandigarh-160022
Email ID: ipservices@embeegroup.in, ip.navran@gmail.com
Ph. No.: (0172) 5086552; Mob: +91 9888003303 (Mr. Mohit Chawla)

E-AUCTION

Sale of assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction:
20th January, 2021 at 2:00 p.m. to 5.00 p.m.
(With unlimited extension of 5 minutes each)

Sale of assets and properties owned by **Navran Advanced Nanoproducts Development International Private Limited (in Liquidation)** forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, New Delhi Bench vide order dated 04.04.2019. The sale will be done by the undersigned through the e-auction platform **https://ncltauction.auctiontiger.net**

Asset	Reserve Price	EMD Amount	Incremental Value
Lot-1:- All that part & parcel of the property consistence of plot measuring 57044 Sqm (Approx. 14 acres) together with buildings & structures there upon situated at **Village Dhamandari, Tehsil & District UNA** in the name of M/s Navran Advanced Nano products Development International Private Limited. Vide registered sale deeds no. 2762 dated 26.11.2009, 1792 dated 02.07.2009, 1871 & 1872 dated 10/08/2009, 1886 & 1887 dated 27.08.2008.	**Rs. 3.90 Crore**	**Rs. 0.390 Crore**	**Rs. 5.00 Lakhs**
Lot-2:- Plant & Machinery lying at **Village Dhamandari, Tehsil & District UNA** in the name of M/s Navran Advanced Nanoproducts Development International Private Limited.	**Rs. 2.25 Crore**	**Rs. 0.225 Crore**	**Rs. 5.00 Lakhs**
Lot-3:- All that part & parcel of the property consistence of plot measuring 57044 Sqm (Approx. 14 acres) together with buildings & structures there upon and Plant & Machinery situated/lying at Village Dhamandari, Tehsil & District UNA in the name of M/s Navran Advanced Nanoproducts Development International Private Limited. **(Combination of Lot-1 & Lot-2)**	**Rs. 6.15 Crore**	**Rs. 0.615 Crore**	**Rs. 5.00 Lakhs**

***Plant for manufacturing of Nanoproducts i.e. Polymerized Toner (for latest color laser printers), Diesel Fuel Additive and Nano Zinc Oxide.**
PLEASE NOTE: GST as applicable will be extra to be borne by the bidder
Terms and Condition of the E-Auction are as under

1. E-Auction will be conducted on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS"** through approved service provider M/S e-procurement Technologies Limited (Auction Tiger).
2. The successful bidder of Lot No 3 will be preferred over successful bidders of Lot No 1 & 2 individually
3. This Sale Notice shall be read with the Complete E-Auction Process Information Document containing details of the Assets, online E-Auction Bid Form, Declaration and Undertaking Form, General and Technical Terms and Conditions of the E-Auction Sale, are available at http://embeeip.com.
4. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NEFT/RTGS in the Account of **"Navran Advanced Nanoproducts Development International Private Limited-in liquidation"**, Account No.: 65042442970, State Bank of India, Nangal Road, UNA, IFS Code: SBIN0050234, or through DD drawn on any Scheduled Bank in the name of **Navran Advanced Nanoproducts Development International Private LimitedIN LIQUIDATION"** on or before 15.01.2021
5. Registration process of bidder will commence from 10.12.2020 till 15.01.2021 and eligibility of bidder will be conveyed on 17.01.2021 for bidding on 20.01.2021.
6. The intending bidder is required to provide the following documents to the Liquidator on or before 15.01.2021 i) Copy of the NEFT/RTGS Challan; ii) PAN Card; iii) Proof of Identification (KYC). iv) Proof of address v) GST Certificate; along with documents as mentioned in E-auction Process Information Document without which the bid is liable to be rejected

Sd/-
Mohit Chawla
Liquidator
Navran Advanced Nanoproducts Development International Private Limited
IBBI Regd. No. IBBI/IPA-001/IP-P00524/2017-2018/10949

Date: 09.12.2020
Place: Chandigarh

Bharat Rasayan Limited

Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi-110008
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in **Website:** www.bharatgroup.co.in

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates have been reported to be lost/ misplaced/stolen and the registered shareholders/claimants therefore have requested the Company for issuance of duplicate share certificates in lieu of lost share certificates:

Folio No.	Name of the Shareholder	Certificate No.	No. of Shares	Distinctive Nos. (From - To)
0012822	VIJAY KUMAR	15458	100	2872141- 2872240
		15459	100	2872241- 2872340
0028584	ANIL KHULLAR	2388	100	1565141-1565240
		2390	100	1565341-1565440
		7051	100	2031441-2031540
		22190	100	3545341-3545440
		24689	100	3795241-3795340

Any person(s) who has/have and claim(s) in respect of the aforesaid share certificates should lodge the claim in writing with us at the above mentioned address within 15 days from the publication of this notice. The Company will not thereafter be liable to entertain any claim in respect of the said share certificates and shall proceed to issue the duplicate share certificates pursuance to Rule 6 of the Companies (Share Capital & Debentures) Rules, 2014.

For BHARAT RASAYAN LIMITED
Sd/-
(Nikita Chadha)
Company Secretary
Memb. No. FCS10121

New Delhi
December 9, 2020

ADITYA BIRLA CAPITAL

PROTECTING INVESTING FINANCE ADVISING

Aditya Birla Finance Limited

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362 266
Branch Office: 1st Floor, Vijaya Building, N-17, Barakhamba Road, New Delhi-110001
Contact Nos: - 1. Aditya Birla Finance Limited AO Mr Chitresh B. and Mobile Nos. 9205083582

"APPENDIX- IV-A" [See proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 (54 of 2002).

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Aditya Birla Finance Limited, the mortgage property will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **15th January, 2021 for recovery of Rs. 2,93,16,920/- as on 03.12.2020** and further interest and other expenses thereon till the date of realization due to the Secured Creditor from Borrowers/co-Borrowers namely **Mothers Pride Education Personna Pvt. Ltd., Marvel Infra Projects Pvt Ltd., Mrs. Raj Rani Gupta, Mr. Mahesh Kumar Bansal, Mrs. Sudha Gupta, Mr. Prateek Gupta, Mr. Paras Gupta, Ms. Rubal.** The reserve price will be **Rs 3,25,82,250/- (Rupees Three Crores Twenty Five Lakhs Eighty Two Thousand Two Hundred and Fifty Only)** and the earnest money deposit will be **Rs.32,58,225/-(Rupees Thirty Two Lakhs Fifty Eight Thousand Two Hundred and Twenty Five Only).**

DESCRIPTION OF IMMOVABLE PROPERTY:

ALL THAT PIECE AND PARCEL OF PROPERTY BEARING NO.119, ENTIRE BASEMENT AND ENTIRE GROUND FLOOR, AREA MEASURING 300 SQ YARDS, BLOCK-A, JANTA CO-OPERATIVE HOUSE BUILDING SOCIETY, LTD., MEERA BAGH, PASCHIM VIHAR, NEW DELHI-110063.
Bounded:- North: 15 feet wide road, South: 30 feet wide road,
East : Plot No.120, West : Plot No.118

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. www.adityabirlafinance.com or **https://sarfaesi.auctiontiger.net**

Date: 10.12.2020
Place: Delhi

Authorised Officer
Aditya Birla Finance Limited

E-AUCTION SALE NOTICE

For sale of secured assets of

M/S MVL Limited (Borrower & Mortgagor) (MVL)

(In terms of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SRFA & ESI Act, 2002), under Rule 8 (6) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002)

Pursuant to possession taken by the Authorized Officer under SARFAESI Act, 2002 for recovery of secured debts of IFCI Factors Ltd. being Rs.21,17,81,689/- (Twenty One Crore Seventeen Lakhs Eighty One Thousand Six Hundred and Eighty Nine only) as on record date of 31.12.2016 together with further interest at the contractual rates & other debits from M/S MVL Limited (MVL), offers are invited by the undersigned on **"AS IS WHERE IS AND WHATEVER THERE IS BASIS"** for purchase of property mortgaged with IFCI Factors Ltd., for securing the aforesaid financial facility availed by MVL, through E-Auction. The outstanding dues of MVL is being **Rs.21,17,81,689/- (Twenty One Crore Seventeen Lakhs Eighty One Thousand Six Hundred and Eighty Nine only)** calculated up to **31.12.2016,** payable together with further interest and other debits till the date of realization. Details of the assets for sale and Reserve Price thereof are mentioned below:

DESCRIPTION OF PROPERTIES

Description of Property	Reserve Price (Rs. In lakhs)	Earnest Money Deposit (EMD)	Date & Time of Inspection	Date & Time of Auction
All that property owned by M/S MVL Limited, consisting of **Six Flats** (including fixtures, fittings and electrical equipments) built in Project MVL CORAL on land admeasuring 46143.36 sq mts. comprised in Khasra No. 516 and 528 in Village Saidpur, Tehsil- Tijra, Bhiwadi, District Alwar, Rajasthan, India along with all present & future super structures thereupon, together with all whatever is attached to the property along with all rights, title and interests, etc. including but not limited to rights of easements (patent or latent), rights of way and access enjoyed or reputed to be enjoyed in respect of the above mentioned along with all benefits, facilities, privileges, advantages, etc. belonging to or in any way appertaining to property/land and more particularly mentioned below:				
Property No.1 : Project Coral, Aveneue 3, Upper Ground Floor, Flat No. AUG5, area 2515 Sq.ft.	Rs.33.00	Rs.3.30	05.01.2021 2PM to 4PM	11.01.2021 11AM to 12 NOON
Property No.2 : Project Coral, Aveneue 3, Upper Ground Floor, Flat No.BUG1, area 2515 Sq.ft.	Rs.33.00	Rs.3.30	05.01.2021 2PM to 4PM	11.01.2021 11AM to 12 NOON
Property No.3 : Project Coral, Aveneue 3, Upper Ground Floor, Flat No.CUG5, area 2515 Sq.ft.	Rs.33.00	Rs.3.30	05.01.2021 2PM to 4PM	11.01.2021 11AM to 12 NOON
Property No.4 : Project Coral, Aveneue 5, Upper Ground Floor, Flat No.AUG5, area 2515 Sq.ft.	Rs.33.00	Rs.3.30	05.01.2021 2PM to 4PM	11.01.2021 11AM to 12 NOON
Property No.5 : Project Coral, Aveneue 5, Upper Ground Floor, Flat No.BUG1, area 2515 Sq.ft.	Rs.33.00	Rs.3.30	05.01.2021 2PM to 4PM	11.01.2021 11AM to 12 NOON
Property No.6 : Project Coral, Aveneue 5, Upper Ground Floor, Flat No.BUG2, area 2515 Sq.ft.	Rs.33.00	Rs.3.30	05.01.2021 2PM to 4PM	11.01.2021 11AM to 12 NOON
TOTAL	Rs.198 lakhs	Rs.19.8 lakhs		

Terms and Conditions:

1. The E-Auction will be conducted online through www.e-auctions.in and the E-Auction will be conducted with the help of service provider **M/s Nextenders (India) Pvt. Ltd.** on the date and time as mentioned above (with extension of 10 minutes for bid increment after 12 noon if any bid comes in last 5 minutes). The minimum bid increment amount is Rs.1,00,000/-.
2. The Tender document comprising detailed terms & conditions of the sale can be obtained from the office of IFCI Factors Ltd., Delhi on payment of Rs.1,000/- or can be downloaded from IFCI Factors Ltd. website (www.ifcifactors.com) from 10.12.2020 However, in case the Tender Documents is downloaded from the website of IFCI Factors Ltd., the bidder shall deposit an amount of Rs.1,000/- towards cost of Tender documents in addition to EMD.
3. The interested bidders shall deposit their EMD being 10% of the Reserve Price as mentioned above, by way of demand draft drawn in favour of "IFCI Factors Ltd." addressed to "The Authorised Officer, IFCI Factors Ltd., IFCI Tower, 10th Floor, 61, Nehru Place, New Delhi – 110019" The last date and time for deposit of the bid amount along with the tender form addressed to the "The Authorised Officer, IFCI Factors Ltd., IFCI Tower, 10th Floor, 61, Nehru Place, New Delhi – 110019" is 07.01.2021 up to 1700Hrs.
4. On receipt of EMD the prospective bidders shall receive user-id/password on their valid email id (mandatory for e-auction) from M/s Nextenders (India) Pvt. Ltd. The Prospective bidders may avail online training on e-auction from M/s Nextenders (India) Pvt. Ltd. The helpdesk number of the service provider is 020-25315555 /09167246751 & email support.eauctions@nextenders.com.
5. The EMD of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidder shall be refunded. The EMD shall bear no interest. The successful bidder shall have to deposit 25% of the sale price (including EMD) by way of demand draft favouring IFCI Factors Ltd. payable at New Delhi or through RTGS (RTGS detail can be obtained from IFCI Factors Ltd. office) by 1700HRs., on same day or within the extended time up to 1700hrs. on next day, if allowed by the Authorised officer **Shri Ravi Ranjan Singh, Senior Vice President (Officiating),** IFCI Factors Ltd., New Delhi (available at (M) 9312050640 and also at raviranjansingh@ifcifactors.com).
6. The successful bidder shall deposit the balance 75% of the sale proceeds on or before the 15th day of the sale date or within such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of default by the successful bidder, the amount already deposited will be forfeited and the property will be put to re-auction and such bidder shall have no claim/ right in respect of property/amount.
7. The intending bidders should make their own independent inquires and satisfy themselves w.r.t. encumbrances, location, title of the property put on auction and claims/ rights dues etc. effecting the property prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or representative on behalf of IFCI Factors Ltd. The Property is being sold with all the existing and future encumbrances whether known or unknown to IFCI Factors Ltd.
8. The successful purchaser shall bear the applicable stamp duties/additional stamp duty / transfer charges, fee etc. and also all the statutory / non-statutory dues, taxes, rates, assessment charges, fee etc. owed to anybody.
9. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn /postpone or cancel the E-Auction without assigning any reason.
10. The parties interested may inspect the property on date and time as mentioned above with prior intimation/permission of the Authorized Officer.
11. The interested bidders are informed that IFCI Factors Ltd. will not pay any cost, damages, interest, etc. on any amount deposited by the bidder if any court/tribunal/forum stays the auction proceedings or due to any delay in handing over the vacant possession which may be caused due to stay/or any other restrained order of any court/tribunal /forum.

Note: This notice is in continuation of the Notice dated 09.09.2020 issued by the Authorized Officer under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 to the borrower/ guarantors/ mortgagors of the above said loan about holding of sale after 30 days from the date of this Public Notice and on above mentioned date, time and other details.

Ravi Ranjan Singh
(Authorized Officer)
IFCI Factors Limited

Place: New Delhi
Date: 10/12/2020

तीसरे दिन भी जारी रहा मुख्यमंत्री आवास के बाहर तीनों महापौर का प्रदर्शन

पैसे को लेकर आम आदमी पार्टी और भारतीय जनता पार्टी में तकरार बढ़ी

जनसत्ता संवाददाता
नई दिल्ली, 9 दिसंबर।

निगमों के फंड को लेकर आम आदमी पार्टी व भारतीय जनता पार्टी के बीच की तकरार तेज हो गई है। मुख्यमंत्री आवास के बाहर धरने पर बैठे निगम नेताओं को अब प्रदेश के सांसदों व विधायकों का भी समर्थन मिल रहा है। बुधवार को निगमों को फंड दिलाने की मांग को लेकर भाजपा सांसद मनोज तिवारी व सांसद गौतम गंभीर भी धरने पर बैठे और निगम के हक में आवाज उठाई। ये नेता मुख्यमंत्री से मुलाकात के लिए पहुंचे थे, इनके पहुंचने से पहले ही मुख्यमंत्री अरविंद केजरीवाल घर से बाहर किसी बैठक के लिए चले गए थे। जैसे ही अरविंद केजरीवाल अपने काफिले के साथ निकले। उस समय ही पूर्व प्रदेश अध्यक्ष व सांसद मनोज तिवारी ने ट्वीट करके कहा कि दिल्ली के मुख्यमंत्री अभी अपनी गाड़ी में बैठक कर निकल गए हैं। दिल्ली सरकार तुरंत एमसीडी का बकाया पैसा वापस करें। उन्होंने कहा कि अरविंद केजरीवाल मूलतः आम आदमी के विरोधी है। इनकी वजह से छोटे-छोटे कर्मचारी, सफाईकर्मी, डॉक्टर आदि वित्तीय संकट झेल रहे हैं। इस मामले में दिल्ली सरकार कुछ भी सुनने के लिए तैयार नहीं है। वहीं, दूसरी तरफ गौतम गंभीर ने धरने पर पहुंचने के बाद मुख्यमंत्री अरविंद केजरीवाल को ट्विटर पर टैग करते हुए लिखा कि कब तक छुपेंगे पीछे दीवार के, कभी तो निकलेंगे मफलर संवार कें।

निगम के बकाए 13000 करोड़ रुपए की मांग को लेकर तीसरे दिन भी मुख्यमंत्री आवास के बाहर निगम नेताओं का धरना जारी रहा। इस धरने में दिल्ली भाजपा अध्यक्ष आदेश गुप्ता, उत्तरी दिल्ली नगर निगम महापौर जयप्रकाश, दक्षिणी दिल्ली नगर निगम के महापौर अनामिका मिथिलेश सिंह, और पूर्वी दिल्ली नगर निगम महापौर निर्मल जैन सहित अन्य निगम नेताओं से मिलकर उनका हौसला बढ़ाया। इस अवसर पर प्रदेश महामंत्री हर्ष मल्होत्रा, प्रदेश उपाध्यक्ष राजीव बब्बर, प्रदेश मीडिया प्रमुख नवीन कुमार सहित जिले के पदाधिकारी उपस्थित थे।

रेल सेवा की बहाली

सर्व संबंधित को सूचित किया जाता है कि रेलवे द्वारा रेलगाड़ी सं. 02422 जम्मू तवी–दिल्ली जं.–अजमेर स्पेशल की सेवा को दिनांक 11.12.2020 से तथा 02421 अजमेर–दिल्ली जं.–जम्मू तवी स्पेशल की सेवा को 12.12.2020 से बहाल करने का निर्णय लिया गया है।

नोटः रेलगाड़ियों और रेलवे स्टेशनों पर सामाजिक दूरी व सैनिटाइजेशन आदि सहित कोविड–19 से संबंधित राज्य एवं केन्द्र सरकार के सभी नियमों और सभी सावधानियों का पालन करना अनिवार्य है।

नोटः किसी भी जानकारी के लिए कृपया रेलवे पूछताछ नं. 139 से सम्पर्क करें या भारतीय रेल की वेबसाइट www.enquiry.indianrail.gov.in पर सम्पर्क करें।

सुरक्षा हेल्पलाईन नम्बर 182 इंटीग्रेटेड हेल्पलाइन नम्बर 139

2755/20

पर हमें फोलो करें

उत्तर रेलवे

हमें www.nr.indianrailways.gov.in पर मिलें

ग्राहकों की सेवा में मुस्कान के साथ

आरक्षित विशेष रेलगाड़ी–2020

रेलयात्रियों के सुविधाजनक आवागमन हेतु रेलवे द्वारा निम्नलिखित आरक्षित विशेष रेलगाड़ी नीचे दी गई समय-सारणी के अनुसार चलाई जाएगी:-

रेलगाड़ी संख्या: 02311/02312 हावड़ा – दिल्ली – कालका स्पेशल रेलगाड़ी (वाया डालनगंज) प्रतिदिन

रेलगाड़ी सं.: 02311		स्टेशन	रेलगाड़ी सं.: 02312	
आगमन	प्रस्थान	↓ ↑	आगमन	प्रस्थान
----	21:55	हावड़ा	08:05	----
20:50	21:10	दिल्ली जंक्शन	06:05	06:20
03:00	----	कालका	----	23:55

चलने के दिन : 02311 हावड़ा जंक्शन से तत्काल प्रभाव से अगले आदेश तक एवं 02312 कालका से तत्काल प्रभाव से अगले आदेश तक।

ठहराव: बर्द्धमान, दुर्गापुर, आसनसोल जं., धनबाद जं., गोमोह जं., पारसनाथ, हज़ारीबाग रोड, कोडरमा, गया जं., देहरी ऑन सोन, सासाराम, भभुआ रोड, पं. दीन दयाल उपाध्याय जं., मिर्ज़ापुर, प्रयागराज जं., फतेहपुर, कानपुर सेन्ट्रल, फफूंद, इटावा, शिकोहाबाद जं., फिरोज़ाबाद, टूंडला जं., अलीगढ़ जं., खुर्जा जं., गाज़ियाबाद, दिल्ली जं., सब्ज़ी मण्डी, आदर्श नगर दिल्ली, सोनीपत, गन्नौर, समालखा, पानीपत जं., करनाल, कुरुक्षेत्र जं., अम्बाला कैन्ट, चण्डीगढ़ एवं चण्डी मन्दिर स्टेशन।

संरचना : प्रथम वाता., 2 टीयर वाता., 3 टीयर वाता., शयनयान एवं द्वितीय श्रेणी (आरक्षित)।

नोटः रेलगाड़ियों और रेलवे स्टेशनों पर सामाजिक दूरी व सैनिटाइजेशन आदि सहित कोविड–19 से संबंधित राज्य एवं केन्द्र सरकार के सभी नियमों और सभी सावधानियों का पालन करना अनिवार्य है।

नोटः किसी भी जानकारी के लिए कृपया रेलवे पूछताछ नं. 139 से सम्पर्क करें या भारतीय रेल की वेबसाइटः www.enquiry.indianrail.gov.in पर संपर्क करें

सुरक्षा हेल्पलाइन नं० 182 इंटीग्रेटेड हेल्पलाइन नं० 139

पर हमें फोलो करें

उत्तर रेलवे

आपकी सुविधा - हमारा ध्येय

हमें www.nr.indianrailways.gov.in पर मिलें

ग्राहकों की सेवा में मुस्कान के साथ

नहीं रहे मंगलेश डबराल

जनसत्ता ब्यूरो
नई दिल्ली, 9 दिसंबर।

हिंदी के प्रख्यात कवि, पत्रकार एवं साहित्य अकादेमी पुरस्कार से सम्मानित मंगलेश डबराल का बुधवार को कोरोना विषाणु संक्रमण से निधन हो गया। वे 72 वर्ष के थे। वे करीब 12 दिन पहले संक्रमित हुए थे। उन्होंने दिल्ली के एम्स में आखिरी सांस ली।

जनसंस्कृति मंच से जुड़े और उनके नजदीकी रहे संजय जोशी ने बताया, 'वे पिछले कुछ दिनों से गाजियाबाद के वसुंधरा स्थित एक निजी अस्पताल में भर्ती थे और हालत बिगड़ने के बाद उन्हें उपचार के लिए एम्स में भर्ती कराया गया था।' उनके फेफड़े में संक्रमण था। मूल रूप से उत्तराखंड के निवासी डबराल जनसंस्कृति मंच के राष्ट्रीय उपाध्यक्ष भी रहे। मंगलेश डबराल ने लंबे समय तक जनसत्ता के साहित्य पृष्ठ का संपादन किया। इससे पहले वे प्रतिपक्ष, पूर्वग्रह, अमृत प्रभात आदि पत्रिकाओं से जुड़े रहे।

इस समय वे नेशनल बुक ट्रस्ट से जुड़े हुए थे। जोशी ने बताया कि रघुवीर सहाय और मंगलेश डबराल दोनों पत्रकारिता से जुड़े थे, लेकिन डबराल का अपना सृजन कविता में था। पहाड़ के विस्थापन के अलावा उन्होंने शहरी जीवन पर काफी लिखा। मंगलेश डबराल अपने पीछे कविताओं का ऐसा संसार छोड़ गए है, जो उनकी याद दिलाता रहेगा। उनकी प्रसिद्ध रचनाओं में 'पहाड़ पर लालटेन', 'घर का रास्ता', 'नए युग में शत्रु' और यात्रावृत्त 'एक बार आयोवा' आदि शामिल हैं।डबराल को साहित्य अकादेमी पुरस्कार के अलावा शमशेर सम्मान, स्मृति सम्मान, पहल सम्मान और हिंदी अकादमी दिल्ली के साहित्यकार सम्मान से सम्मानित किया गया था।

प्रपत्र बी
सार्वजनिक उद्घोषणा

[दिवाला तथा दिवालिया (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12 के अंतर्गत]

क्रम सं.	विवरण	विवरण
1.	कॉर्पोरेट ऋणधारक का नाम	स्पैक्टेक्युलर मीडिया मार्केटिंग प्राईवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	08.09.2010
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार, रा.रा.क्षेत्र दिल्ली एवं हरियाणा, नई दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहचान संख्या	U74300DL2010PTC207992
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालयः 403, प्रभात किरण, 17, राजेन्द्रा प्लेस, नई दिल्ली–110008, भारत
6.	इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया समापन की तिथि	7.12.2020
7.	कॉर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	7.12.2020
8.	परिसमापक का नाम, पता, ई–मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	नामः मोह. नाजिम खान पंजीकरण सं. IBBI/IPA-002/IP-N00076/2017-18/10207 टेली.: +91–11–45095230
9.	बोर्ड में पंजीकृत परिसमापक का पता तथा ईमेलः	पताः जी–41, भू तल, वेस्ट पटेल नगर, नई दिल्ली–110008 ईमेल पताः nazim@mnkassociates.com
10.	परिसमापक के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	पताः जी–41, भू तल, वेस्ट पटेल नगर, नई दिल्ली–110008 ईमेल पताः 1. nazim@mnkassociates.com 2. Spectacularmediamarketing.cirp@gmail.com
11.	दावे जमा करने की अंतिम तिथि	6 जनवरी, 2021

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण नई दिल्ली पीठ III ने 7 दिसम्बर, 2020 को स्पैक्टैकुलर मीडिया मार्केटिंग प्राईवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है।
एतद्द्वारा स्पैक्टैकुलर मीडिया मार्केटिंग प्राईवेट लिमिटेड के स्टेकधारकों को निर्देश दिया जाता है कि आईटम नं. 10 में वर्णित पते पर परिसमापक के पास 6 जनवरी, 2021 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।
फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।
दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ता/–
तिथिः 9 दिसम्बर, 2020 (मोह. नाजिम खान)
स्थान : नई दिल्ली (परिसमापक)

पंजाब एण्ड सिंध बैंक

पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम)
जहाँ सेवा ही जीवन - ध्येय है

जोनल आफिस–II, बी–38/39, औद्योगिक क्षेत्र, फेज–I, नारायणा, नई दिल्ली – 110028

ई–नीलामी सूचना

चल/अचल बंधक सम्पत्तियों की बिक्री हेतु ई–नीलामी के लिए सार्वजनिक सूचना,
ईएमडी (धरोहर राशि) तथा दस्तावेजों को जमा करने की अंतिम तिथि व समय : 24.12.2020 को सांय 4.00 बजे तक या उससे पहले

बैंक के प्रभाराधीन चल एवं अचल आस्तियों की वित्तीय आस्तियों का प्रतिभूतिकरण तथा पुनरनिर्माण और प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अधीन बिक्री। **पंजाब एण्ड सिंध बैंक** के प्राधिकृत अधिकारी/अधिकारीगण निम्नलिखित ऋण खातों में नीचे दिए विवरण के अनुसार बैंक की बकाया राशि तथा उस पर ब्याज की वसूली के लिए प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 (2002 का 54) के साथ पठित धारा 13(2) के तहत नीचे खाते के सामने वर्णित तिथि को जारी की गई सूचना के अनुसरण में अधोवर्णित सम्पत्तियों का कब्जा उनको **"जैसा है जहां है" तथा "जो है जैसा है"** आधार पर बिक्री करने के अधिकार सहित प्राप्त कर चुके हैं और जबकि बकाया राशि का भुगतान करने में विफल रहने के परिणामस्वरूप, अधोहस्ताक्षरी द्वारा उक्त अधिनियम की धारा 13(4) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए उक्त सम्पत्तियों की बिक्री द्वारा बैंक की बकाया राशि की वसूली का प्रस्ताव किया जाता है। अधोहस्ताक्षरी द्वारा बिक्री **(https://www.bankeauctions.com)** वेब पोर्टल पर उपलब्ध कराए गए ई–नीलामी प्लेटफार्म के माध्यम से की जाएगी।

अच/अचल सम्पत्ति का विवरण

क्र. सं.	शाखा एवं खाते का नाम	सम्पत्ति का विवरण एवं सम्पत्ति मालिक का नाम	मांग सूचना की तारीख / बकाया राशि (सुरक्षित ऋण)	ई एम डी प्रेषण खाते का विवरण	आरक्षित मूल्य / धरोहर राशि / बोली वृद्धि राशि	प्राधिकृत अधिकारी का विवरण	सम्पत्ति निरीक्षण की तिथि व समय	ई–नीलामी की तिथि/समय
1	पीएसबी, नया बाजार इंदू और दीपक	सम्पत्ति नं. – द्वितीय तल सम्पत्ति नं. 93, रेक्ट नं. –30, किला नं. 06, गाँव खुरेजी खास, सरोजिनी पार्क कॉलोनी, गली नं. 15, शिव काली मंदिर के पास, शास्त्री नगर, दिल्ली – 110031 में स्थित	16-12-2019 रु. 52,76,241.05 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 01751000052045 A/c Name : EMD AUCTION A/C DEEPAK & INDU Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000175	₹ 36.00 लाख ₹ 3.60 लाख ₹ 1.00 लाख	श्री डी.के. कुल्लू शाखाः नया बाजार मो. 7838528702	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28-12-2020 पूर्वाह्न 10.00 बजे से पूर्वाह्न 11.00 बजे तक
2	पीएसबी, पीरागढ़ी जोगिंदर सिंह और भूपिंदर कौर	द्वितीय तल (बैक साइड) छत के अधिकार के साथ, संपत्ति नं. 34–बी, ब्लॉक बी–2, खसरा नं. 13/3, ग्राम मटियाला, कॉलोनी सेवक पार्क, उत्तम नगर, नई दिल्ली– 110059 में स्थित	18-11-2013 रु. 33,07,195.30 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 04131000040829 A/c Name : EMD AUCTION A/C Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000413	₹ 28.00 लाख ₹ 2.80 लाख ₹ 1.00 लाख	श्री राजीव कुमार त्यागी शाखाः पीरागढ़ी मो. 9811869988	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28-12-2020 पूर्वाह्न 11.00 बजे से दोपहर 12.00 बजे तक
3	पीएसबी, पीरागढ़ी पवरटेक कंस्ट्रक्शन प्रा. लि.	एमआईजी तृतीय तल, फ्लैट नं. 27, विद्या अपार्टमेंट, प्लॉट नं. 12, ज़ोन 17, पश्चिम विहार, दिल्ली 110087 में स्थित	20-05-2014 रु. 1,86,11,500.46 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 04131000040829 A/c Name : EMD AUCTION A/C Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000413	₹ 66.00 लाख ₹ 6.60 लाख ₹ 1.00 लाख	श्री राजीव कुमार त्यागी शाखाः पीरागढ़ी मो. 9811869988	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28.12.2020 दोपहर 12.00 बजे से अपॉ. 01.00 बजे तक
4	पीएसबी, राजौरी गार्डन राज कुमार	WZ-24, तृतीय तल, छत के अधिकार के साथ, खसरा नं. 115/79/2, जोकि गाँव नंगली के जालिब के रेवेन्यू ईस्टेट में, जनकपुरी, नई दिल्ली में स्थित	26.04.2016 रु. 87,27,720.60 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 00751000071342 A/c Name : EMD AUCTION A/C RAJKUMAR Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000075	₹ 30.00 लाख ₹ 3.00 लाख ₹ 1.00 लाख	सुश्री एवलीन कौर शाखा : कीर्ति नगर मो. 9953851068	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28.12.2020 पूर्वा. 11.00 बजे से दोपहर 12.00 बजे तक
5	पीएसबी, राजौरी गार्डन आशी राजीव रॉय	WZ-24, द्वितीय तल, खसरा नं. 115/79/2, जोकि गाँव नंगली के जालिब के रेवेन्यू ईस्टेट में, जनकपुरी के पास, नई दिल्ली में स्थित	26.04.2016 रु. 86,89,858.10 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 00751000071343 A/c Name : EMD AUCTION A/C ASHI RAJEEV ROY Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000075	₹ 36.00 लाख ₹ 3.60 लाख ₹ 1.00 लाख	सुश्री एवलीन कौर शाखा : कीर्ति नगर मो. 9953851068	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28.12.2020 दोपहर 12.00 बजे से अपॉ. 01.00 बजे तक
6	पीएसबी, राजौरी गार्डन रचना और राज कुमार	WZ-24, प्रथम तल, खसरा नं. 115/79/2, जोकि गाँव नंगली के जालिब के रेवेन्यू ईस्टेट में, जनकपुरी के पास, नई दिल्ली में स्थित	10.10.2016 रु. 83,63,186.00 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 00751000071481 A/c Name : EMD AUCTION A/C RACHNA Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000075	₹ 38.00 लाख ₹ 3.80 लाख ₹ 1.00 लाख	सुश्री एवलीन कौर शाखा : कीर्ति नगर मो. 9953851068	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28.12.2020 अपॉ. 01.00 बजे से अपॉ. 02.00 बजे तक
7	पीएसबी, राजौरी गार्डन विनोद कुमार	WZ-24, ऊपरी भूतल, खसरा नं. 115/79/2, जोकि गाँव नंगली के जालिब के रेवेन्यू ईस्टेट में, जनकपुरी के पास, नई दिल्ली में स्थित	10.10.2016 रु. 89,28,669.74 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 00751000071482 A/c Name : EMD AUCTION A/C VINOD Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000075	₹ 45.00 लाख ₹ 4.50 लाख ₹ 1.00 लाख	सुश्री एवलीन कौर शाखा : कीर्ति नगर मो. 9953851068	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28.12.2020 अपॉ. 02.00 बजे से अपॉ. 03.00 बजे तक
8	पीएसबी, कशमीरी गेट पूनम और अमित कुमार सिंह	प्रथम तल, सम्पत्ति नं. 10055–सी, खसरा नं. 428/309, गाँव बाबरपुर, मेन गली नं. 05, कॉलोनी, वैस्ट गौरख इलाका शाहदरा, दिल्ली–110032 में स्थित	18.07.2017 रु. 33,61,570.01 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 01141100005347 A/c Name : EMD KASHMERE GATE Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000114	₹ 18.00 लाख ₹ 1.80 लाख ₹ 1.00 लाख	श्री ग्यासी राम शाखाः ज्वाला हेरी, मो. 9413405775	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28.12.2020 अपॉ. 01.00 बजे से अपॉ. 02.00 बजे तक
9	पीएसबी, कशमीरी गेट अजय आनंद और सोनिया आनंद	प्रथम तल का बैक साइड, प्राइवेट फ्लैट नं. 03, सम्पत्ति नं. ए–32 का राइट हैंड हिस्सा, ब्लॉक–ए, कॉलोनी शालीमार गार्डन एक्सट्न II, गाजियाबाद, यू.पी. में स्थित	16.09.2017 रु. 47,52,955.00 दिनांक 30.11.2020 तक प्लस भविष्य का ब्याज, खर्चे और अन्य प्रभार इत्यादि सहित	खाता नं. 01141100005347 A/c Name : EMD KASHMERE GATE Name of the Beneficiary : PUNJAB & SIND BANK IFSC CODE PSIB0000114	₹ 27.00 लाख ₹ 2.70 लाख ₹ 1.00 लाख	श्री ग्यासी राम शाखाः ज्वाला हेरी, मो. 9413405775	22.12.2020 पूर्वाह्न 11.00 बजे से अपॉ. 04.00 बजे तक	28.12.2020 दोपहर 12.00 बजे से अपॉ. 01.00 बजे तक

नियम व शर्तें:–

1. ई–नीलामी **"जैसा है जहां है" तथा "जैसा है जोभी है"** आधार पर आयोजित की जा रही है
2. प्राधिकृत अधिकारी के सर्वश्रेष्ठ ज्ञान और जानकारी के अनुसार, किसी भी सम्पत्ति पर कोई ऋणभार नहीं है। तथापि इच्छुक बोलीदाताओं को ऋणभार, नीलामी में रखी गई सम्पत्ति/यों के स्वामित्व तथा सम्पत्ति को प्रभावित करने वाले दावों/अधिकारों/बकाया राशियों के संबंध में अपनी स्वयं स्वतंत्र जांच, अपनी बोली प्रस्तुत करने से पहले, कर लेनी चाहिए। ई–नीलामी विज्ञापन, बैंक की कोई वचनबद्धता निर्मित नहीं करता है और न कोई वचनबद्धता या प्रतिनिधित्व करता समझा जाएगा। सम्पत्ति की बिक्री बैंक को ज्ञात और अज्ञात समस्त विद्यमान और भावी ऋणभारों सहित की जा रही है। प्राधिकृत अधिकारी/प्रत्याभूत क्रेडिटर किसी तृतीय पक्ष दावों/अधिकारों/देय राशियों के लिए जिम्मेदार नहीं होगा।
3. **बोली जमा करने से पहले संपत्ति और विनिर्देश के बारे में निरीक्षण और संतुष्ट करने की बोलीदाताओं की जिम्मेदारी होगी।**
4. **इच्छुक बोलीदाता जिन्होने धरोहर राशि जमा कर दी है वे लॉगइन आईडी एवं पासवर्ड बनाने, डाटा अपलोडिंग करने, बोली जमा करने, ई–बिडिंग प्रक्रिया पर प्रशिक्षण इत्यादि में अपेक्षित सहायता के लिए हैल्प लाईन नं.** +91-7291981124, 7291981125, 7291981126, **हैल्प लाईन ई–मेल आईडीः** support@bankeauctions.com **और किसी भी संपत्ति से संबंधित पूछताछ हेतु किसी भी कार्य दिवस पर कार्यालय के समय के दौरान प्राधिकृत अधिकारियों से संपर्क कर सकते हैं।**
5. एनईएफटी/आरटीजीएस के माध्यम से धरोहर राशि जमा करने के पश्चात ही, वेलिड यूजर आई डी और पासवर्ड धारक बोलीकर्ता ही ई–नीलामी में भाग ले सकेंगें।
6. दिनांक 24.12.2020 समय अप. 04:00 तक ऑनलाइन माध्यम से अपनी ईएमडी जो आरक्षित मूल्य से कम न हो, जमा करने वाले इच्छुक निविदाकार ई–निविदाकरण प्रक्रिया में भागीदारी के लिए पात्र होंगे। उपर्युक्त संपत्तियों की ई–नीलामी प्रत्येक संपत्ति के लिए निर्दिष्ट तिथि और समय पर निविदाकारों के बीच परस्पर बोली द्वारा आयोजित की जायेगी। निविदाकार प्रत्येक संपत्ति के लिए कॉलम "बोली वृद्धि राशि" के तहत बतायी राशि के गुणक के अपने प्रस्ताव बढ़ा सकेंगे। यदि ई–नीलामी समाप्ति के अंतिम 5 मिनटों में कोई बोली की जाती है तो अंतिम समय स्वतः 5 मिनट बढ़ (5 मिनट अवधि के सीमित विस्तारों के तहत) जायेगा। निविदाकार जो ई–नीलामी प्रक्रिया समाप्ति पर उच्चतम बोली (आरक्षित मूल्य से कम न हो) जमा करता है वह सफल बोलीकार घोषित किया जायेगा और इलैक्ट्रोनिक माध्यम से इस प्रभाव की सूचना दी जायेगी जो प्राधिकृत अधिकारी/प्रत्याभूत लेनदार द्वारा अनुमोदन के तहत होगी।
7. सफल बोलीकार की धरोहर राशि (ईएमडी) बिक्री राशि में समायोजन के लिए रोक ली जायेगी और असफल निविदाकारों की ईएमडी वापस कर दी जायेगी। धरोहर राशि जमा पर कोई ब्याज नहीं होगी। सफल बोलीकार को ईएमडी राशि समायोजित करते हुए बिक्री मूल्य की 25% राशि बोली मूल्य स्वीकार होने की 48 घंटों में प्राधिकृत अधिकारी के पास जमा करनी होगी और बिक्री मूल्य की शेष 75% राशि बिक्री के 15वें दिन या प्राधिकृत अधिकारी द्वारा विवेक से लिखित में सहमत ऐसी किसी विस्तारित अवधि में जमा करनी होगी। सफल बोलीकार द्वारा भुगतान में चूक पर पूर्व में ऑफर द्वारा जमा राशि को जब्त कर लिया जायेगा और संपत्ति की पुनः नीलामी की जायेगी और चूककर्ता बोलीदाता की संपत्ति/राशि के संबंध में कोई दावा/अधिकार नहीं होगा।
8. संभावी अर्ह बोलीकार ई–नीलामी की तिथि से पूर्व **मैसर्स सी1 इंडिया प्रा. लि.** से ई–नीलामी पर ऑनलाइन प्रशिक्षण प्राप्त कर सकते है। किसी इंटरनेट नेटवर्क समस्या के लिए न तो प्राधिकृत अधिकारी/बैंक और न ही **मैसर्स सी1 इंडिया प्रा. लि.** जिम्मेदार होगा और इच्छुक बोलीकार स्वयं सुनिश्चित करें कि वे ई–नीलामी में भागीदारी के लिए तकनीकी रूप में सुसज्जित हैं।
9. लागू स्टाम्प ड्यूटी/अतिरिक्त स्टाम्प ड्यूटी/हस्तांतरण प्रभार, शुल्कों आदि और पूर्व में और भविष्य में किसी को देय सभी सांविधिक/गैर–सांविधिक देयों, करों, दरों, निर्धारण प्रभारा, शुल्क आदि क्रेता को स्वयं वहन करने होंगे।
10. प्राधिकृत अधिकारी उच्चतम प्रस्ताव को स्वीकार करने के लिए बाध्य नहीं है और प्राधिकृत अधिकारी को बिना कोई कारण दिये किसी या सभी प्रस्ताव (ओं) को स्वीकार या अस्वीकार करने/ई–नीलामी को रोकने/स्थगित/रद्द करने का अधिकार होगा।
11. बोलीकारों को सलाह है कि अपनी निविदा जमा करने और ई–नीलामी में भागीदारी से पूर्व **मैसर्स सी1 इंडिया प्रा. लि.** की वेबसाइट **https://www.bankeauctions.com** पर उपलब्ध ई–नीलामी के विस्तृत नियमों और शर्तों को अच्छी तरह देख–समझ लें।

सरफासी अधिनियम, 2002 के नियम 8(6) के तहत सांविधिक 15 दिन बिक्री सूचना

नोटः यदि बकाया राशि का पूर्ण भुगतान नहीं किया गया तो उपरोक्त तिथि पर प्रत्याभूत परिसंपत्तियों की बिक्री के लिए ई–नीलामी आयोजित करने के संबंध में वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के नियम 8(6) के तहत उपर्युक्त ऋण के कर्जदार/जमानतियों/बंधककर्ताओं को यह भी एक सूचना है।

तिथि : 09.12.2020, स्थान : नई दिल्ली — प्राधिकृत अधिकारी, पंजाब एण्ड सिंध बैंक

PUBLIC NOTICE

EMERGING INDIA VALUE ADVISORS LLP
(LLPIN AAU-4813)
Address: A-4, Basement, Lajpat Nagar III, New Delhi -110024
Pursuant to Rule 17 of LLP Rules 2009

Notice is hereby given that above said LLP intends to change its registered office from Delhi to Haryana. Any person whose right or interest is affected can intimate within 21 days of this notice.

New Address: Plot No. 277, Sector-15, Faridabad, Haryana 121007

For further details contact: info@eiva.in

For Emerging India Value Advisors LLP

PARTNER : NEW DELHI
DATED: 09.12.2020

पंजाब नैशनल बैंक punjab national bank

....भरोसे का प्रतीक ...the name you can BANK upon! (A GOVERNMENT OF INDIA UNDERTAKING)

सर्किल सस्त्रा – गाजियाबाद
IIरा तल, केजे 13, कवि नगर, गाजियाबाद–201002, उ.प्र., ई–मेलः cs8228@pnb.co.in

कब्जा सूचना [नियम 8(1)]

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 (यहां के बाद "उक्त अधिनियम" वर्णित) के अंतर्गत पंजाब नेशनल बैंक, बीओः लोहा मंडी, गाजियाबाद के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 9 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 30.10.2017 जारी कर ऋणधारक श्री गुरविन्दर लाउटे, पुत्र हाकिम सिंह एवं गारन्टर सुरेन्द्र सिंह लाउटे, पुत्र हाकिम सिंह (खाता नं. 613300NC00002345) को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर उक्त अधिनियम की धारा 13(2) के अंतर्गत सूचना में वर्णित राशि रु. 22,73,959.00/– (रुपये बाईस लाख तिहत्तर हजार नौ सौ उन्सठ मात्र) के साथ सम्पूर्ण भुगतान तक उस पर आगे का ब्याज वापस लौटाने का निर्देश दिया था।

ऋणधारक, इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक/गारन्टर/मार्टगैजर तथा आम जनता को सूचित किया जाता है कि आज, 8 दिसम्बर, 2020 को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतदद्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 22,73,959.00/– (रुपये बाईस लाख तिहत्तर हजार नौ सौ उन्सठ मात्र) के साथ सम्पूर्ण भुगतान तक उस पर आगे का ब्याज के लिये पंजाब नेशनल बैंक के चार्ज के अधीन होगा।

अचल सम्पत्ति का विवरण

उप–रजिस्ट्रार III, गाजियाबाद के भीतर श्री गुरविन्दर लाउटे के नाम में मोहल्ला रामगढ़, गली नं. 1, पटेल मार्ग ग्राम भोजा, परगणा लोनी, तहसील एवं जिला गाजियाबाद में आवासीय मकान सं. 316, 1ला तल (छत के अधिकार के साथ), खसरा नं. 515, कुल क्षेत्रफल 183.66 वर्ग मी., कवर्ड एरिया 27.87 वर्ग मी. का ईएम। डायरेक्शनः उत्तरः 12' चौड़ा रास्ता, पूर्वः गुरबक्श सिंह की सम्पत्ति, दक्षिणः जूट मिल, पश्चिमः जूट मिल

स्थानः गाजियाबाद, तिथिः 8.12.2020 — प्राधिकृत अधिकारी/मुख्य प्रबंधक, पंजाब नेशनल बैंक

फॉर्म नं. यूआरसी–2

अध्याय XXI के भाग I के तहत पंजीकरण संबंधी सूचना का विज्ञापन
[कंपनी अधिनियम, 2013 की धारा 374(बी) और कंपनी (पंजीकरण हेतु अधिकृत) नियमावली, 2014 के नियम 4(1) के अनुसार]

1. एतद्द्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उप–धारा(2) के अनुसरण में पंजीयक, नई दिल्ली से एक आवेदन किया जा रहा है कि वालवे सेनीटेशन एलएलपी (पंजीकरण सं. AAL-6516) कंपनी अधिनियम, 2013 के अध्याय XXI के भाग I के तहत पंजीकृत हो सकती है।
2. कंपनी के मुख्य उद्देश्य निम्नवत् है:
उत्पादन, निर्माण, रिफाइन, ट्रीट, प्रक्योर, प्रसंस्करण, तैयार, आयात, निर्यात, खरीद, बिक्री और सामान्यतः सभी प्रकार की सेनीटरी फिटिंग्स और बॉथरूम फिटिंग्स जैसे ब्रास फिटिंग्स, स्टील फिटिंग्स, टाइल्स, सिरेमिक वेयर और हार्डवेयर में डील
3. मसौदा ज्ञापन की प्रति और प्रस्तावित कंपनी के संस्था के अंतर्नियम ~~मकान नं. 237, ब्लॉक–बी, सरस्वती विहार, पीतमपुरा, नई दिल्ली–110034~~ स्थित पंजीकृत कार्यालय में देखे जा सकते हैं।
4. एतद्द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को इस आवेदन से कोई आपत्ति हो तो अपनी आपत्ति लिखित में 4वां तल, आईएफसीआई टॉवर, 61, नेहरू प्लेस, नई दिल्ली–110019 स्थित पंजीयक को इस सूचना प्रकाशन की तारीख से इक्कीस दिनों के अंदर सूचित कर सकते हैं। साथ ही इसकी एक प्रति कंपनी को इसके पंजीकृत कार्यालय में दें।

दिनांकित 10 दिसंबर, 2020

हिते वालवे सेनीटेशन एलएलपी
रवि प्रकाश अग्रवाल
(पदनामित भागीदार)
डीपीआईएनः 07927160

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

1087 सी, पूरण एन्क्लेव, सेक्टर–28, फरीदाबाद,
फोनः 0129–2500177, ई–मेलः be.oldfaridabad@allahabadbank.in

कब्जा सूचना (अचल सम्पत्ति के लिए)
[प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 8(1) के अंतर्गत]

जैसा कि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 (2002 के अधिनियम सं. 54) के अंतर्गत इंडियन बैंक के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 28.02.2020 जारी कर ऋणधारकों श्री देवी सिंह, पुत्र श्री पोहोप सिंह तथा श्री आकाश तेवतिया, पुत्र श्री देवी सिंह, निवासीः एच. नं. 115, वार्ड नं. 02, फाजलपुर (नया गाँव), जनौली रोड, पलवल, हरियाणा को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 56,60,031/– (रुपए छप्पन लाख साठ हजार इक्कतीस मात्र) तथा उस पर ब्याज वापस लौटाने का निर्देश दिया था।

ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज, 9 दिसम्बर, 2020 को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 56,60,031/– (रुपए छप्पन लाख साठ हजार इक्कतीस मात्र) तथा उस पर ब्याज के लिए इंडियन बैंक के चार्ज के अधीन होगा।

अचल सम्पत्ति का विवरण

श्री आकाश तेवतिया, पुत्र श्री देवी सिंह के नाम में फाजलपुर (नया गाँव), जनौली रोड, पलवल में स्थित रेक्ट. नं. 16, किल्ला नं. 7(4–0) में शामिल आवासीय मकान की सम्पत्ति आईडी नं. टेम्प 7846, माप 13 मरला (400 वर्ग यार्ड्स) का सभी भाग तथा हिस्सा। चौहद्दीः उत्तरः 16' चौड़ी गली, दक्षिणः श्री राजेन्दर (मास्टर) का मकान, पूर्वः जनौली रोड, पश्चिमः राजेश रानी की कम्पोजित सम्पत्ति।

तिथिः 9.12.2020, स्थानः पुराना फरीदाबाद — प्राधिकृत अधिकारी, इलाहाबाद बैंक

मिश्रित प्रतिशत दर ई–निविदा आमंत्रण प्रेस सूचना का शुद्धिपत्र

प्रशासनिक कारणों से ऑनलाइन पोर्टल https://dopcivil.euniwizarde.com के माध्यम से फ्लोट की गई "एयरपोर्ट, नई दिल्ली में इन्टेग्रल पार्सल हब के लिये एमपीसी बिल्डिंग के वर्टिकल विस्तार" कार्य के लिये इस कार्यालय के पत्रांक एनआईटी/ईईपीसीएनडी/2020–21/86 के माध्यम से प्रसारित एनआईटी सं एनआईटी/ईईपीसीएनडी/2020–21/86 तथा शुद्धिपत्र तिथि 2.12.2020 को एतद्द्वारा निरस्त किया जाता है।

कार्यपालक अभियंता (सिविल)
पोस्टल सिविल प्रभाग
नई दिल्ली

पंजाब नैशनल बैंक punjab national bank

....भरोसे का प्रतीक ...the name you can BANK upon! (A GOVERNMENT OF INDIA UNDERTAKING)

सर्किल सस्त्रा – गाजियाबाद
IIरा तल, केजे 13, कवि नगर, गाजियाबाद–201002, उ.प्र., ई–मेलः cs8228@pnb.co.in

कब्जा सूचना [नियम 8(1)]

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 (यहां के बाद "उक्त अधिनियम" वर्णित) के अंतर्गत पंजाब नेशनल बैंक, बीओः कौशाम्बी, गाजियाबाद के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 9 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 31.07.2020 जारी कर ऋणधारक मै. विस्तार कम्युनिकेशन, प्रॉप्राईटर श्री रमेन्द्र सिंह (खाता नं. 3000008700000596) तथा गारन्टर श्रीमती अजीता सिंह को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर उक्त अधिनियम की धारा 13(2) के अंतर्गत सूचना में वर्णित राशि रु. 87,17,357.41/– (रुपये सतासी लाख सत्तरह हजार तीन सौ सत्तावन तथा पैसे इकतालिस मात्र) (31.3.2020 तक ब्याज सहित) के साथ सम्पूर्ण भुगतान तक उस पर आगे का ब्याज वापस लौटाने का निर्देश दिया था।

ऋणधारक, इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक/गारन्टर/मार्टगैजर तथा आम जनता को सूचित किया जाता है कि आज, 7 दिसम्बर, 2020 को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतदद्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 87,17,357.41/– (रुपये सतासी लाख सत्तरह हजार तीन सौ सत्तावन तथा पैसे इकतालिस मात्र) (31.3.2020 तक ब्याज सहित) के साथ सम्पूर्ण भुगतान तक उस पर आगे का ब्याज के लिये पंजाब नेशनल बैंक के चार्ज के अधीन होगा।

अचल सम्पत्ति का विवरण

ईएमः श्रीमती अजीता सिंह के नाम में पंजीकृत मोहल्ला संतपुरा, मोदी नगर, परगणा जलालाबाद, तहसील मोदी नगर, जिला गाजियाबाद, उ.प्र. में एच. नं. 697, पुराना नं. 5/171, क्षेत्रफल माप 158.5 वर्ग यार्ड्स में स्थित आईपी।

स्थानः गाजियाबाद, तिथिः 8.12.2020 — प्राधिकृत अधिकारी/मुख्य प्रबंधक, पंजाब नेशनल बैंक

www.readwhere.com